

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 8198 of 2021**

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1. Suresh Hembram  
2. Shankar Kumar Ray ... .. **Petitioners**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioners : Mr. Amit Kr. Sinha, Advocate  
For the State : Mr. Vishwanath Roy, A.P.P.  
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02/06.09.2021 Heard Mr. Amit Kr. Sinha, learned counsel for the petitioners and Mr. Vishwanath Roy, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioners are accused in connection with Gawan P.S. Case No. 77 of 2016, corresponding to G.R. No. 2680 of 2016.

During verification of the certificates of the petitioners which facilitated their employment as Para Teachers, the same were detected to be forged.

The petitioners are in custody since 12.02.2021.

Regard being had to the period of custody, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class, Giridih in connection with Gawan P.S. Case No. 77 of 2016, corresponding to G.R. No. 2680 of 2016.

**(R. Mukhopadhyay, J.)**